

1. O.A. 68/93, 2. O.A. 163/93, 3. O.A. 302/93,
4. O.A. 303/93, 5. O.A. 297/93, 6. O.A. 222/92,
7. O.A. 1193/92, 8. O.A. 1368/92, 9. O.A. 462/93.

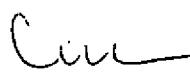
There are nine matters before us for admission.

The question ^{is which of} ~~in~~ all these matters are covered by the decision in OA No. 599/90 which was brought by the applicant Union and ~~were~~ decided on 18.11.1991 and which are unconnected matters ~~are~~ ^{are} required independent consideration.

We direct the counsels to categorise the matters in the aforesaid two categories so that it would be easier for us to deal with the rival contentions.

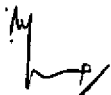
S.O. to 26.7.1993.

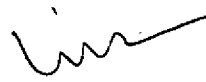

(M.Y. PRIOLKAR)
MEMBER(A)


(M.S. DESHPANDE)
VICE-CHAIRMAN

O.A. No. 222/92 Dt. 28.7.1993

Heard Ms. Sulekha Kumbhare for the applicants and Shri M.G. Bhangade for the Respondents. Since the applicants are already employed with the Respondents, nothing survives in this application and the application is disposed of.


(M.Y. PRIOLKAR)
MEMBER(A)


(M.S. DESHPANDE)
VICE-CHAIRMAN

B.

Order/Judgment despatched
to Applicant/Respondent(s)
on 23/8/93


24/8